

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI

OA No.445/2025

Aryan

...Petitioner

Versus


State of Haryana and Others

...Respondent

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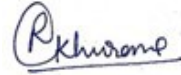
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FILED BY: -

  
Regional Officer,  
HSPCB, Yamuna Nagar

Place: Panchkula  
Dated: 06.07.2026

Through Counsel



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.  
OA No.445/2025

IN THE MATTER OF :

Aryan

Applicant

Versus

State of Haryana & others

Respondents

**REPLY OF THE REGIONAL OFFICER, YAMUNANAGAR, ON  
BEHALF OF THE HARYANA STATE POLLUTION CONTROL  
BOARD (RESPONDENT No.5)**

**MOST RESPECTFULLY SHOWETH**

1. The Hon'ble NGT vide orders dated 02.09.2025 passed the following directions:-

*"1. In this Original Application, the applicant has questioned the Auction of Right dated 30.05.2025 in respect of the excavation of minor mineral Boulder, Gravel and Sand (BGS) from the minor mineral blocks of District Yamuna Nagar.*

*2. The plea of the applicant is that the above e-Auction notice was issued without there being a valid and subsisting DSR and replenishment study for District Yamuna Nagar. The case of the applicant is that DSR was approved for District Yamuna Nagar on 10.08.2017 and on completion of five years, the DSR stood expired on 09.08.2022 and thereafter, no fresh DSR for District Yamuna Nagar has been prepared, but though there was no DSR, the Department of Mines and Geology, Government of Haryana, proceeded with issuing the e-Auction Notice and auctioning the mines for BGS in District Yamuna Nagar.*

*3 Learned Counsel for the applicant submits that as of now, the applicant is not aware of the rights which has been approved in favour of third parties on the basis of the e-auction notice, but if the disclosure is made by the respondents, he will implead them.*

*4. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his*

*advocate, then the said respondent will remain virtually present to assist the Tribunal.*

- 5. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*
2. Subsequently Vide order dated 02.09.2025 Haryana State Pollution Control Board was impleaded as Respondent No. 5 by the Hon'ble NGT on the Request of the Applicant.
  3. That the answering Respondent most respectfully submits that the grievances raised by the Applicant pertain primarily to the validity of the e-auction dated 30.05.2023 relating to the grant of mining rights/leases. This issue pertains to the Department of Mines & Geology, Government of Haryana.
  4. That it is respectfully submitted that, as per the official records available, the District Survey Report (DSR) for District Yamunanagar was prepared in compliance with the provisions of the notification dated 15.01.2016 issued by Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India. The said DSR was finalized in the year 2018 and was uploaded on the official website of the Department of Mines & Geology on 24.05.2018. As per the applicable provisions, the said DSR remained valid up to 23.05.2023.
  5. That in consonance with the mandate of the aforesaid notification, the Draft District Survey Report for the period 2023-2028 was prepared and uploaded on the official website of the District in October-November, 2023 and objections were received from the general public. Thereafter, the objections were taken into consideration and the same were assessed, discussed and finalized in the 315<sup>th</sup> meeting dated 17.02.2026 of SEAC, Haryana. Subsequently, after following the due procedure, the final District Survey Report for District Yamunanagar for the period 2023-2028 was prepared and uploaded on official website of District Yamuna Nagar on 02.04.2026 after obtaining final approval from State Environment Impact Assessment Authority, Haryana on 19.03.2026.
  6. That it is further respectfully submitted that, as on the date of filing of the present reply, none of the mining blocks involved in the present matter has submitted any application before the Haryana State Pollution Control Board

seeking grant of Consent to Establish (CTE) / Consent to Operate (CTO) under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

7. That it is submitted that in the event any project proponent or successful bidder submits an application in future for grant of Consent to Establish (CTE) / Consent to Operate (CTO), the same shall be considered and decided strictly in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Rules, Notifications, Guidelines and Office Memoranda issued there under, as well as the directions and orders passed by the Hon'ble National Green Tribunal, Hon'ble Supreme Court and other competent authorities from time to time.
8. That, in view of the facts and circumstances stated herein-above, it is respectfully submitted that no cause of action has arisen against the answering Respondent.

This reply is being submitted for kind consideration please. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.

  
**Regional Officer,  
Yamuna Nagar**

Place: Panchkula  
Dated: 06.07.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 445 of 2025

Aryan

.....Applicant

Versus

State of Haryana and Ors.

....Respondents

AFFIDAVIT

I, Pardeep Singh, Regional Officer, HSPCB, Yamunan Nagar, aged about 36 years presently at Panchkula do hereby solemnly affirm and declare as under:-

1. That the deponent is authorized representative of HSPCB (Respondent no. 5) . Therefore, he is well acquainted with facts and circumstances of the case and is competent to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions on the basis of official record of the Board.



Verification:

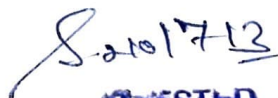

06 JUL 2026

  
DEPONENT

It is verified at Panchkula on 6th day of July, 2026 that the contents of the present affidavit are true and correct and nothing has been concealed there from.

Place: Panchkula

Dated: 06.07.2026

  
ATTESTED  
  
NOTARY, PANCHKULA

  
DEPONENT

06 JUL 2026